

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NVANTAGE INDIA PRIVATE LIMITED

1.	Name of corporate person	NVANTAGE INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate person	18/04/2018
3.	Authority under which corporate person is incorporated /registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate Identity Number - / Limited Liability Identity Number of corporate person	U74999MH2018PTC308215
5.	Address of the Registered Office and Principal Office (If Any) of corporate person	11 th Floor, Nomura, Off. High Street, Hiranandani Business Park, Powai, Mumbai 400076, Maharashtra, India
6.	Liquidation Commencement Date Of Corporate Person	1 st December, 2020
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Mr. Sekar Ananthanarayan B 305, Sai Jyote, Lalubhai Park West, Vile Parle (W), Mumbai - 400056, Maharashtra, India Email: a.sekar.cs@gmail.com Tel.: 9820229134 IP Registration No: IBBI/IPA-003/IP-N00052/2017-18/10492
8.	Last date for submission of claims	30 th December, 2020

Notice is hereby given that Nvantage India Private Limited has commenced voluntary liquidation on 1st December, 2020.

The stakeholders of Nvantage India Private Limited are hereby called upon to submit a proof of their claims, on or before 30th December, 2020, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:



Sekar Ananthanarayan
Liquidator

Date: 1st December, 2020

Place: Mumbai